

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-530(PB)/2017

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Bhushan Energy Limited	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP.

Order delivered on 31.10.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr. Navin Pahwa, Mr. Divyam Agarwal, Ms. Pallavi Kumar, Mr. Pranav Tanwar, Advs for Applicant / erstwhile RP in IA-950/2018 Mr. Gopal Jain, Sr. Adv. Ms. Anindita Roy Chowdhary, Ms. Simran Bhatt, Saurabh Batra, Advs. in IA-5855/23 Mr. Gaurav Mitra, Ms. Geetika Sharma, Advs
For the Respondent	:	Mr. Ranjana Roy Gawai, Ms. Vasudha Sen, Mr. Vineet Wadhwa, Advs. for R-3. Mr. Gautam Bajaj, Mr. Harshit Joshi, Advs in R-2. Mr. Anupam Kishore Sinha, Apoorv Jha, Advs. for R-5 Mr. Divyakant Lahoti and Ms. Praveena Bisht, Advocates for R2 in CA 950/2018

ORDER

1. Citing the pendency of the *Petitions(s) for Special Leave to Appeal (c) No(s) 10331-10332/2023 in the matter of TATA Steel Ltd. Vs. Venus Recruiters Private Limited & Ors.* and Special Leave Petition (Civil) Dairy No(s). 15256/2023 in the matter of *Venus Recruiters Private Limited & Ors. vs TATA Steel Ltd.* before the Hon'ble Supreme Court.

2. It is stated by all the Sr. Counsels appearing physically or through VC the next date of hearing before the Hon'ble Supreme Court is 13.12.2023 and request for postponing this hearing to another date.

3. At the request and with the consent of all the parties, list the matter for a physical hearing **on 22.01.2024**.

IA-5855/2023

1. Prayer in the applications is as follows;

a. Allow the present application for the change of name of the Corporate Debtor from Bhushan Energy Limited to Angul Energy Limited in the present Avoidance Application.

b. Direct the Resolution Professional/ Applicant in the Avoidance Application to file an amended memo of parties before this Hon'ble Tribunal in terms of prayer (a).

c. Pass such further orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

2. Ld. Sr. Counsel Mr.Gopal Jain, for the Applicant, appeared through VC.

3. This is an application filed by the applicant for a change of name of the corporate Debtor. The Ld. Counsel relied on Annexure – 2 of the application annexed on page 141, which is the certificate issued by the ROC for the change of name from Bhushan Energy Limited to Angul Energy Limited in the present Avoidance Application.

4. Ld. Counsel for the RP appears and undertakes to file the amendment consequent to this application as above.

5. Application is **allowed and stands disposed of**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak - 31.10.2023